

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.17502 of 2026

Arising Out of PS. Case No.-1028 Year-2025 Thana- JAKKANPUR District- Patna

=====

Akhilesh Kumar @ Akhilesh Yadav @ Akhilesh Kumar Yadav S/O Arjun
Prasad Yadav R/O Vill.- Beda Supaul, P.S.- Supaul, Distt. - Supaul.

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

=====

Appearance :

For the Petitioner/s : Mr. Raghaw Kumar, Advocate

For the Opposite Party/s : Mr. Manoj Kumar, APP

=====

CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER

2 16-03-2026 Heard learned counsel for the petitioner and learned
APP for the State.

2. The petitioner seeks bail in connection with Jakkanpur
P.S. Case No. 1028/2025 dated 28.12.2025 for the offences
punishable under Sections 318(4), 303(2), 338, 336(3), 340(2) of the
Bharatiya Nyaya Sanhita, 2023.

3. As per the prosecution case, some criminals were
caught holding interview on behalf of one Urmial Education and
Service and Pvt. Ltd. It was found that it was a company promising
private jobs and was involved in cheating.

4. Learned counsel for the petitioner submits that the
petitioner is innocent and has falsely been implicated in this case and
he is in custody since 13.01.2026 and has one criminal antecedent.

5. Learned APP for the State opposed the prayer of bail
and submitted that the name of the petitioner has come in the



confessional statement of the co-accused that he is owner of that company promising jobs. During investigation it has come that no jobs were available through Urmial Education and Service and Pvt. Ltd.

6. Considering the aforesaid facts and also the nature of allegation levelled against the petitioner, this application is dismissed.

7. If the trial is delayed by the prosecution, the petitioner may renew his prayer for bail.

(Sandeep Kumar, J)

atul/-

U		T	
---	--	---	--

